

**GOVERNMENT OF INDIA
HEAVY INDUSTRIES AND PUBLIC ENTERPRISES
LOK SABHA**

UNSTARRED QUESTION NO:6715

ANSWERED ON:06.05.2010

INVESTIGATING CORRUPTION IN PSUs

Basavaraj Shri Gangasandra Siddappa;Ray Shri Rudramadhab ;Singh Alias Pappu Singh Shri Uday

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) the mechanism in place to look into complaints against CMDs/MDs/and Board of Directors of the Central PSUs;
- (b) whether the Central Vigilance Commission (CVC) is no longer asked to look into the complaints and a panel headed by Cabinet Secretary is vested with such powers;
- (c) if so, the details thereof and the justification therefor;
- (d) whether CVC has urged for restoration of its powers to recommend lodging of cases against the chiefs of the public sector companies;
- (e) if so, the details thereof; and
- (f) the reaction of the Government thereto?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARUN YADAV)

(a): Complaints against Chief Executives and Functional Directors of the Public Sector Enterprises and CMDs and Functional Directors of Public Sector Banks and Financial Institutions, whether pseudonymous or otherwise, received by the Cabinet Secretariat or the Department of Public Enterprises (DPE) or the Prime Minister's Office, will be first scrutinized by the Group headed by the Secretary (Coordination) in the Cabinet Secretariat.

The Group constituted will also be looking into the complaints received by the Cabinet Secretary from CVC under the CVC Act or the Public Interest Disclosure Resolution. The CVC shall be kept informed at regular intervals about the status of the scrutiny/review undertaken by the Group into complaints forwarded by the CVC.

(b):The CVC enjoys the powers to look into the complaints under Section 8 of the CVC Act, 2003. As per amended O.M. of DPE dated 12th April, 2010, the Group headed by Secretary (Coordination) in the Cabinet Secretariat and having Secretary, Department of Public Enterprises, Additional Secretary, Department of Financial Services and Secretary, Central Vigilance Commission as Members will also be looking into the complaints received by the Cabinet Secretary from CVC, under the CVC Act or the Public Interest Disclosure Resolution. The CVC shall be kept informed at regular intervals about the status of the scrutiny/review undertaken by the Group into the complaints forwarded by the CVC.

(c), (d), (e) & (f): Do not arise.